NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

PETITION NUMBER

: TCP/119/(IB)/2017

NAME OF THE PETITIONER(S)

: QUANTUM MAIL LOGISTICS SOLUTIONS PLTD

NAME OF THE RESPONDENT(S)

: LAKEE E SHOPPING INDIA PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. S. Avarin Lah for fox Man L/ & Associated Coursel for Petitioner 1

ORDER

Counsel for the petitioner present. As seen from the order dated 2.6.2017, it is on record that there was a mention that Shri T. Shriniyasan Advocate caused appearance on behalf of the respondent and made submission that he has not received copy of the Petition. The Advocate has also put his signature on the order-sheet dated 2.6.2017. However, due to inadvertence, on 23.6.2017, it came to be recorded in the order that the Petitioner submitted that notice has been sent to the other side and the service is awaited which is contrary to the order dated 2.6.2017. The petitioner submitted that the same has happened due to In view of the order dated 2.6.2017 and the inadvertence. absence of the respondent, we hold that the respondent deliberately did not cause appearance in the matter even today. In the circumstances, the respondent is proceeded ex parte. Counsel for the petitioner submitted that he has made compliance of Section 9 (3) (b) and (c) of the I&B Code, 2016. Counsel for the petitioner prayed time for arguments. At request, time is enlarged. The matter is posted for arguments. Put on 18.7.2017 at 10.30. A.M.

S. v. farater.

(S. VIJAYARAGHAVAN) Member (Technical) (Ch. Md. Sharief Tariq)
Member (Judicial)

PAM